फैक्ट्रियों में चीनी के उत्पादन का निकाला गया मूल्य इस प्रकार है :—

| मौसम | उत्पादन का मूल्य |
|---|---|
| | रु० करोड़ |
| 1974–75 | 325 |
| 1975–76 | 256 |
| 1976–77 | 327 |
| | रुपये 908 |

पिछले तीन वर्षों में उत्तर प्रदेश की सभी चीनी फैक्ट्रियों द्वारा अर्जित लाभ अथवा उठाए गए नुकसान के बारे में पूरी सूचना तुरन्त उपलब्ध नहीं है । फैक्ट्रियों के लेखा परीक्षित लेखों में दी गई सूचना इकट्ठी की जाएगी और सभा के पटल पर रख दी जाएगी ।

(ख) इस विभाग को इस संबंध में कोई शिकायत नहीं मिली है ।

(ग) प्रश्न ही नहीं उठता ।

**कृषि उत्पादों का अधिकतम और न्यूनतम मूल्य निर्धारित किया जाना**

1019. श्री रामानन्द तिवारी : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने उत्पादन लागत के आधार पर कृषि उत्पादों का न्यूनतम और अधिकतम मूल्य निर्धारित करने की सम्भावना पर विचार करने और कारखाने तथा कृषि उत्पादों के बीच संतुलन कायम करने के लिये कोई निर्णय किया है; और

(ख) यदि हां, तो उसके संबंध में वर्तमान स्थिति क्या है ?

कृषि और सिंचाई मन्त्री (श्री सुरजीत सिंह बरनाला) : (क) और (ख). सरकार महत्वपूर्ण कृषि जिन्सों के लिए पहले ही न्यूनतम साहाय्य मूल्य/अधिप्राप्ति मूल्य (जिन्हें साहाय्य मूल्य के रूप में भी प्रयोग किया जाता है) निर्धारित कर रही है । ये मूल्य कृषि मूल्य आयोग की सलाह पर और राज्य सरकारों से परामर्श करके निर्धारित किए जाते हैं । मूल्य-स्तर के संबंध में अपनी सिफारिशें करते समय कृषि मूल्य आयोग अर्थव्यवस्था की समूची आवश्यकताओं के परिप्रेक्ष्य में एक संतुलित व समेकित मूल्य तंत्र का विकास करने की आवश्यकता को दृष्टिगत रखते हुए विभिन्न फसलों की उत्पादन लागत के उपलब्ध आंकड़ों तथा अन्य सम्बद्ध पहलुओं को ध्यान में रखती है ।

विभिन्न कृषि उत्पादों के अधिकतम मूल्य निर्धारित करने का कोई प्रस्ताव नहीं है । तथापि, सरकार विभिन्न कृषि जिन्सों के मूल्यों की स्थिति पर लगातार निगाह रखती है और बाजार मूल्यों में अनुचित वृद्धि की रोकथाम करने के लिए आवश्यकतानुसार उपयुक्त उपाय किए जाते हैं, जिसमें अधिकतम मूल्य निर्धारित करना भी शामिल है । इस समय पटसन तथा मेस्ता के लिए अधिकतम मूल्य लागू हैं ।

**Black Marketing of Fertiliser in West Bengal**

1020. SHRI RAJ KRISHNA DAWN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government are aware of the black marketing of fertilisers in West Bengal; and

(b) if so, steps taken by Government to remove this alleged malpractice?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) The Government of West Bengal have reported

that 113 police cases were started during Rabi 1977-78 against dealers of fertilisers who were *prima facie* involved in irregularities including black-marketing. This year, so far, such police cases have been started against 67 fertiliser dealers.

(b) In order to guard against conditions of black-marketing developing in any pockets, the following important steps have been taken, amongst others by the Central and the State Government:—

(i) In consonance with the estimated demand of fertilizers, which is reviewed from time to time, larger supply of fertilizers is allotted by the Centre to the State, especially to compensate short-supply, if any, from indigenous sources allocated to the State.

(ii) In order to stock Central pool fertilizers in different parts of the State, the State Government have been requested to arrange storage accommodation with the SWC/CWC etc.

(iii) The State Governments have been advised to lift fertiliser stocks both from indigenous sources and from the Central Fertiliser Pool on continuous and regular basis to avoid last minute rush which might result in temporary pockets of scarcity being created.

(iv) Fertiliser (Control) Order has been declared by the Government of India as a 'Special Order' under the provisions of the Essential Commodities Act, 1955 authorising the State Governments for summary trial of offenders.

(v) The Fertiliser Inspectors have been alerted by the State Government and arrangements for random checking of fertiliser depots have been made by them.

**Memorandum from Chandrapur Fishermen's Society**

1021. DR. BAPU KALDATE: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government have received a memorandum from Chandrapur Fishermen's Society;

(b) if so, the demands of the fishermen; and

(c) action taken on their demand?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes, Sir.

(b) Fish Farmers Development Agency Scheme for Chandrapur District should be implemented through the applicant District Fisheries Sangh.

(c) We had advised the Maharashtra Government to implement the programme through a society registered under the Societies Registration Act with a management headed by a District Collector as per approved pattern. The State Government had earlier expressed a view that the programme could be better administered through the Vidharbha Vibhagya Machhimar Sahkari Sangh. On a memorandum from Chandra Zila Matsyavyawasay Sahkari Sangh that the scheme should be implemented through them, the Maharashtra Government has now informed that it proposes to accept their demand.

**Market Near Jama Masjid, Delhi**

1022. SHRI C. K. JAFFER SHARIEF: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether a protest was made against a market near Jama Masjid being named Imdad Sabri Market after the Deputy Mayor, Mr. Imdad Sabri and it was demanded that the market be named after Maulana Shakaut Ali, the freedom fighter; and